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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

20.11.2008

CP 53/2008 (OA No. 490/2002)

Mr. P.N. Jatti, Counsel for applicant.

Mr. Hemant Mathur, Counsel for respondents.

Heard learned counsel for the parties.

For the reasons dictated separately, the CP is disposed of.

(B.L.KHATRI)
MEMBER (A)

(M.L. CHAUHAN)
MEMBER (J)

AHQ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 20th November, 2008

CONTEMPT PETITION NO. 53/2008
IN
ORIGINAL APPLICATION NO. 490/2002

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Chander Singh Solanki son of Shri Jagmal Singh Solanki by Caste Rajput, aged about 26 years, resident of Plot No. 148, Pratap Nagar, Agra Road, Jaipur. Working as Group 'D' Casual Labour in the office of the Chief Commissioner Customs and Central Excise, Jaipur-I.

.....APPLICANT

(By Advocate: Mr. P.N. Jatti)

VERSUS

1. Shri Rajesh Dingra, Chief Commissioner, Customs and Central Excise, Jaipur-1.

.....RESPONDENT

(By Advocate: Mr. Hemant Mathur)

ORDER (ORAL)

The applicant has filed this Contempt Petition for the alleged violation of the order dated 21.12.2004 passed in OA No. 490/2002.

2. The respondents have filed reply thereby relying the judgement passed by this Tribunal dated 12.08.2008 in Contempt Petition No. 21/2008 in OA No. 490/2002 and other connected matters.

3. In view of the stand taken by the respondents, it is not a case where proceedings under the Contempt of Court Act should be initiated. Accordingly, the present Contempt Petition is disposed of. Notice issued to the respondent is hereby discharged. In case the applicant is still aggrieved, it will be open for him to file substantive OA, which will be examined on merits.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ